

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 143/MP/2013**

Subject : Petition seeking payment of the Unscheduled Interchange (UI) payable to the petitioner from the Northern Region Unscheduled Interchange Pool Account Fund.

Date of hearing : 13.8.2013

Coram : Shri V.S.Verma, Member  
Shri M. Deena Dayalan, Member

Petitioner : TATA Power Delhi Distribution Limited, Delhi

Respondents : National Regional Load Dispatch Centre & others

Parties present : Shri Gopal Jain, Advocate for the petitioner  
Shri Alok Sanker, Advocate for the petitioner  
Shri Anurag Bansal, TPD  
Shri Ankit Jain  
Shri Darshan Singh  
Shri K.C. Gupta  
Shri Raju Verma

**Record of Proceedings**

Learned counsel for the petitioner submitted as under:

(a) The present petition has been filed seeking directions to all the constituents of the Northern regional grid to clear outstanding dues towards the Unscheduled Interchange Charge Pool Account Fund.

(b) CERC in its order dated 26.12.2012 and 14.1.2013 in Petition Nos. 233/SM/2012 and 239/SM/2012, respectively had directed PSPCL and UPPCL to liquidate the entire outstanding by 31.3.2013. NRLDC was also directed to apprise the Commission about compliance with the direction in the first week of every months. However, as per the summary record of discussions of the 25<sup>th</sup> meeting of Technical Coordination Sub-Committee around ₹ 100 crore is outstanding against UPPCL, PSPCL and PDD, J&K.

(c) As a result of such non-payment by the defaulting constituents of NR, the legitimate entitlement/dues of the petitioner towards the principal amount due as well as the interest accrued thereon has remained unpaid.

(d) Learned counsel requested to issue appropriate directions to all the Northern Region constituents to comply with the obligation under the Central Electricity Regulatory Commission (Unscheduled Interchange Charges and related matters) Regulations, 2009 inter alia including opening of the Letter of Credit (LC) as required and making payment of the outstanding amount into the UI pool.

2. The representative of the NRLDC submitted that around ₹2300 crore is outstanding against UPPCL and UPPCL has not liquidated any amount from the month of May, 2013.

3. The Commission directed the representative of the NRLDC to submit the latest position and date wise analysis including date which is to be received and paid by 21.8.2013.

4. After hearing the learned counsel of the petitioner, the Commission directed to admit the petition and to issue notices to the respondents.

5. The Commission directed the petitioner to serve copy of the petition to the respondents immediately. The respondents were directed to file their replies by 23.8.2013 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 29.8.2013.

6. The petitions shall be listed for hearing on 3.9.2013.

By order of the Commission  
Sd/-  
(T. Rout)  
Chief Legal